था श्रीर उस समय को बढाने के लिये सरकार ने जरूरत क्यों समझी ? क्या इस कमेटी ने समय बढाने की सिकारिश की थी या सरकार ने ग्रपनी ग्रीर से समय बढ़ा दिया ग्रीर जो ग्रंतरिम रपट भी ग्रगर कोई ग्राई है तो मैं सरकार से जानना चाहुंगा कि सरकार को इस ग्रंतरिम रपट के बारे में क्या कहना है क्योंकि श्रीमन इस सवाल का महत्व इसलिये जाहिर होता है स्राज ऋखबारों में चर्चा है कि जो सामग्री भेजी गई उसको बीज पटनायक की कंपनी ने बाहर बाजार में बेचा है श्रीर जो सामान सैनिकों को मिलना चाहिये था उनको नहीं मिला । इस तरह की हम कमेटी बनाएं ग्रीर कमेटी जांच न करे, इसमें इस तरह देश का और सदन का सारा समय क्यों नष्ट किया जा रहा है ?

श्री विद्याचरण शक्तः माननीय सदस्य को मालम होना चाहिये कि पब्लिक अकाउटस कमेटी की जो रिपोर्ट इसके सम्बन्ध में ग्राई थी. उसमें पब्लिक स्रकाउन्टस कमेटी ने यह सिफारिश की थी कि एक कमेटी इसके बारे में बनाई जाय । पब्लिक श्रकाउन्टस कमेटी की रिपोर्ट जैसे ही पालियामेंट के सामने ग्राई, उसके तूरन्त बाद 20 दिसम्बर, 1966 को उस कमेटी की स्थापना की गई श्रौर उसको यह ब्रादेश दिया गया कि जिस िस चीज के बारे में पी० ए० सी० ने ग्रपना शक जाहिर किया है, उसके बारे में वे जांच पड़ताल करें श्रीर उसकी रिपोर्ट सरकार को दें। जहां तक कि माननीय सदस्य का दूसरा सवाल है कि कितना समय उस कमेटी के लिये निर्धारित किया गया था. तो शुरू में उसका समय तीन महीना निर्धारित किया गया था, फिर समिति ने कुछ कारण दिये ग्रौर जैसा कि माननीय सदस्य मिश्रा जी के प्रश्न के उत्तर में मैं बता चुका हूं कि उन कारणों से उस समिति का जो समय था वह बढ़ा कर के सितम्बर तक कर दिया गया है ग्रीर हमें इस बात की उम्मीद है कि उस वक्त तक उस कमेटी की रिपोर्ट हमारे पास आ जायगी।

MR. CHAIRMAN: I am afraid the Question Hour is over.

WRITTEN ANSWERS TO QUES-TIONS

DISQUALIFICATIONS OF DELHI GIRLS

*344. SHRI A. D. MANI: SARDAR RAM SINGH:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Government have received representations from some parents regarding the disqualification of hundreds of girls in Delhi for appearing in the Higher Secondary Examination due to fraud committed by coaching schools; and
- (b) if so, what are the detai's of the case?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) A statement is placed on the Table of the Sabha.

STATEMENT

The Central Board of Secondary Education, New Delhi, conducts the Higher Secondary Examination the Higher Secondary Schools affiliated to the Board. Girls are allowed to take the examination as private candidates subject to their fulfilling certain conditions prescribed by rules of the Board. The rules down that candidates who were detained in class X will not be eligible for admission to the Higher Secondary Examination to be held in the year immediate'v following detention in Class X.

During the course of scrutiny of the app'ication forms of private candidates for the Higher Secondary Exa-

mination to be held in 1967, it was observed that there were about 500 girl candidates who had been detained in class X in 1966. As according to rules they were not eligible to appear in the Higher Secondary Examination to be held in 1967, their application forms were rejected by the Board.

The candidates and their parents represented against the decision of the Board alleging that they had been misguided by the private coaching institutions and that they had incurred heavy expenditure by way of fees. On reconsideration, the Board has allowed these candidates to appear in the Higher Secondary Examination of 1967, as a special case on compassionate grounds.

INTRODUCTION OF OMBUDSMAN

- *349. SARDAR RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have referred to the State Governments the recommendations of the Administrative Reforms Commission for the introduction of an Ombudsman-type organisation at the State level;
- (b) if so, whether any reply has been received from them; and
- (c) whether Government have taken any decision for the introduction of the organisation at the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFIARS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

- (b) Replies have been received from the Governments of Kerala and Haryana.
- (c) Government agree in principle with the Commission's approach on the need for adequate and satisfactory institutional arrangements to deal with problems of corruption in high public office and for the redress of citizens' grievances. They expect to finalise

their concrete proposals at an early date.

COMMERCE COURSES IN DELHI

*355. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that adequate facilities have not been provided by the University Grants Commission and the University of Delhi for honours and post-graduate courses in Commerce for working people;
 - (b) if so, the reasons therefor;
- (c) whether it is a fact that a very large number of eligible candidates could not get admission last year in Pass, Honours and Post-Graduate courses in Commerce in various colleges in Delhi; and
- (d) if so, what steps Government propose to take so that every working youngman who wants to pursue commerce course and is eligible according to University rules, gets admission in part time courses?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (d) A statement is laid on the Table of the House.

STATEMENT.

Facilities for study of Commerce as one of the subjects in B.A. (Pass) Course exist for working people in the Evening Sections of four colleges affiliated to Delhi University. The University also proposes to introduce B.Com., which is an Honours Course, in these colleges.

Provision for post-graduate teaching in Commerce exists for working people in the University's Institute of Post-Graduate (Evening) Studies and also in its Department of Business Management and Industrial Administration.